



# Central Information Commission

2<sup>nd</sup> Floor, August Kranti Bhawan,  
Bhikaji Cama Place, New Delhi – 110 066  
**Website: www.cic.gov.in**

**Decision No.5200/IC(A)/2010**

**F. No.CIC/MA/A/2009/001021**

**Dated, the 3<sup>rd</sup> March, 2010**

Name of the Appellant: Smt. Raja Rajeswari Gundu

Name of the Public Authority: B.P.C.L.

## **Facts: <sup>i</sup>**

1. The appellant was heard through a representative on 26/2/2010.
2. The appellant has asked for the following information, through her RTI application dated July 12, 2009:

- (i) *“Who is the lessor of the property now BPCL is holding?”*
- (ii) *How lease rentals are being paid to dealer?*
- (iii) *How the machinery sold to Burma Shell was with dealer?*
- (iv) *If it was sold the price and repayment conditions to dealer?*
- (v) *How security deposit of Rs.4,000/- P.V. Krishnaiah & Co was adjusted after 23-1-64?”*

3. The CPIO has replied, but he has refrained from furnishing a point-wise response. In particular, the CPIO has not indicated as to which party is the Lessor of the property in question and what are the modes of payment of rent to the concerned party. The appellant also alleged during he hearing that this Commission's order vide decision No.3193/IC(A)/2008 date 29/8/2008 has not been complied with, since the inspection of the documents has not been allowed to a representative of the appellant, a senior citizen.

## **Decision:**

4. The CPIO has erred as he has not made any attempt to furnish a point-wise response, as asked for by the appellant. The PIO is therefore directed to furnish a point-wise response on the basis of available records and clearly identify as to which party is the Lessor of the property in question and what is the

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<sup>i</sup> *“If you don't ask, you don't get.” - Mahatma Gandhi*

mode of payment of rent. In order to satisfy the appellant in respect of the available information, inspection of records and files should also be allowed on a date and time convenient to both the parties so as also to ensure compliance of aforementioned order of the Commission. The information should be furnished within 15 working days from the date of issue of this decision.

5. A compliance report should also be furnished at the earliest preferably within a month from the date of issue of this decision.
6. The appeal is thus disposed of.

Sd/-  
(Prof. M.M. Ansari)  
Central Information Commissioner<sup>ii</sup>

Authenticated true copy:

(M.C. Sharma)  
Deputy Registrar

**Name & address of Parties:**

1. Smt. Rajarajeswari Gundu, 3-10-15, Old Pattabhipuram, Guntur-522 006.
2. Sh. Vinod Giri, CPIO, BPCL, Bharat Bhavan, 4 & 6 Currimbhoy Road, Ballard Estate, P.B. No.688, Mumbai – 400 001.
3. The Appellate Authority, BPCL, Bharat Bhavan-1, 2<sup>nd</sup> floor, Ballard Estate, Mumbai-1.

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<sup>ii</sup> “*All men by nature desire to know.*” - Aristotle